

Regarding request to prevent banned organisations from re-emerging under new identities to contest elections

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): Thank you, Sir. I rise to raise a very important issue concerning coastal Karnataka especially.

There is a banned organization called the Popular Front of India. There is a serious concern that the former members are regrouping under the banner of SDPI, which is its political front. Recently, the Enforcement Directorate in its press release dated 8th November 2025 stated that the SDPI functioned as a political front of PFI. They are involved in controlling, funding and supervising its activities. This is a credible and significant development which is endorsing our claims. Given that the PFI is a banned organization, its backdoor involvement undermines national security and integrity. Our region has had to pay a huge price for the presence of PFI and its organizational nexus. The most recent being Suhas Shetty murder case, which was handed over to NIA by the timely intervention of our hon. Home Minister.

So, I raise the urgent attention, especially since the local elections are around the corner in Karnataka. In recent years, the SDPI has got an alliance with the ruling party in Karnataka, especially in the recent president election of the Bantwal town panchayat.

Hence, I demand the hon. Home Minister, through this august House, to consider the recent ED findings and take necessary steps to stop banned groups from reappearing under new identities or using political parties as fronts to contest elections and harm our democracy, especially considering the ruling party having a tacit understanding with the SDPI.

Thank you, Sir.